CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO. 060/00209/2018

Chandigarh, this the 15th day of January, 2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MRS. P. GOPINATH, MEMBER (A)

- 1. Deepak, age 22 years, s/o late Sh. Rajbir Singh, resident of c/o Pawan Kumar son of Sh. Mam Raj, Village Karasan Sub-Tehsil Shahzadpur, District Ambala 134202. 'Group-D'
- Varsha Rani, age 24 years w/o Sh. Dimpi Kuma, d/o late Sh. Rajbir Singh, r/o Village Binjal, Tehsil Dudhan Sadon, District Patiala 'Group-D'

....APPLICANTs

(By Advocate: Shri Barjesh Mittal)

VERSUS

- 1. Union Territory, Chandigarh Administration through its Secretary, Engineering Department, U.T. Civil Secretariat, Sector 9-D, Chandigarh.
- 2. Chief Engineer, Union Territory, Chandigarh Administration, U.T. Civil Secretariat, Sector 9, Chandigarh.
- 3. Chief Engineer, Municipal Corporation, Chandigarh, New Deluxe Building, Sector 17, Chandigarh.
- 4. Executive Engineer, Municipal Corporation, Public Health Division NO. 1, New Deluxe Building, Sector 17, Chandigarh.

....RESPONDENTS

(By Advocate: Shri Arvind Moudgil)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

It is informed by the learned counsel for the parties that the applicant has already submitted the desired documents for release

of necessary pensionary benefits and the respondents are in the process of releasing the pensionary benefits. Learned counsel for respondents states that the respondents be granted another month's time to do the needful in the matter.

2. Considering the above, we dispose of this O.A. at this stage with a direction to the respondents to comply with the undertaking, as noticed above. If the respondents fail to comply with the above noted undertaking, the applicants will be at liberty to move an application for revival of the O.A.

(P.GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Dated: 15.01.2019

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